

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 123/9/NCLT/AHM/2017


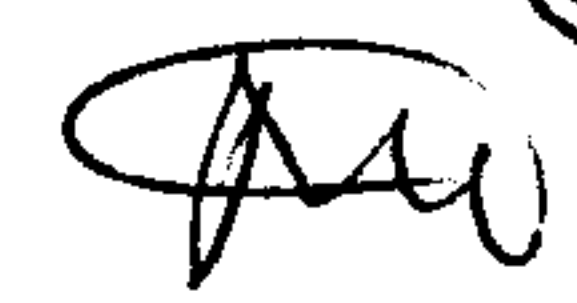
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MR. GURSHARAN H. VIRK,	Adv for Respondent		
2.	NANDISH CHUDGAR	ADV	Petitioner	

ORDER

Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for present for Operational Creditor/ Petitioner. Learned Advocate Mr. Gursharansingh Virk present for Respondent.

Learned lawyer for both side requested time as settlement talk is going on.

List the matter on 01.03.2018.

Dated this the 12th day of February , 2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**